MR. DEPUTY CHAIRMAN : Well, that is over now. I will put the question. The question is:

28 8 8 30 1251 "That leave be granted to introduce a Bill further to amend the Rubber Act, 1947."

(Interruptions)

SOME HON. MEMBERS: No. no.

sad a sknoll in a la civar SHRI MANUBHAI PATEL : (Gujarat) : It is a procedural matter. They should accommodate.

ाक्ष्य के अवस्था से क्रांक्ष्य अवस्था है हैं हैं। SHRÍ ERA SEZHÍÝAN : II you assure me that this will be gone into by the Committee on Subordinate Legislation, . . . (Interruptions)

dame, frie Is word I in the to . .

SHRI SHIVRAJ V. PATIL : If the hon. Member wants, I can deliver a long lecture on it; but there is no point in delaying it. Powers which are given under the rules are very clear.

MR. DEPUTY CHAIRMAN: I think, the hon. Minister can reply to all these points at the consideration stage. Now, I put this again to vote. The question is :

"That leave be granted to introduce a Bill further to amend the Rubber Act, 1947."

The motion was adopted.

James - E.

SHRI SHIVRAJ V. PATIL: Sir. I introduce the Bill.

THE ARCHITECTS (AMENDMENT) BILL, 1980. 

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON) : Sir, I beg to move ;

the province gives por in-"That the following amendments made by the Lok Sabha in the Architects (Amendment) Bill, 1980, into consideration. taken namely: --

٠ . . t .

"In That at page 1, line 1, for "Thirty-first" substitute "Thirtythird"'

## Chause 1

'2. That at page 1, line 3, for "1980" substitute "1982"'.

The question was put and motion was adopted.

SHRI P. K. THUNGON: Sir, I beg to move.

"That the amendments made by the Lok Sabha in the Bill be agreed to."

The co sie kai - we ma in a The question was put and the motion was adopted.

## THE APPROPRIATION (NO. 2) BILL, 1982—CONTD.

SHRI ERA SEZHIYAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I thank you for giving me an opportunity to speak on the Approriation Bill which is before the House. Year after year, we have mentioned this fact the Appropration Bill is a statutory form for giving the authority to the Central Government to draw out of the Consolidated Fund of India certain sums which have already been